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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **ITA 753/2023, CM APPL. 64439/2023 & 64440/2023**  
**THE COMMISSIONER OF INCOME TAX - INTERNATIONAL**  
**TAXATION -1**

..... Appellant  
Through: Mr Pratyaksh Gupta, Standing  
Counsel.

versus

ADOBE SYSTEMS SOFTWARE IRELAND LTD  
..... Respondent  
Through: Mr Vishal Kalra, Adv.

**CORAM:**  
**HON'BLE MR. JUSTICE RAJIV SHAKDHER**  
**HON'BLE MR. JUSTICE GIRISH KATHPALIA**

**ORDER**

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**13.12.2023**

[Physical Hearing/Hybrid Hearing (as per request)]

1. An adjournment slip has been moved on behalf of the appellant/revenue.
2. Mr Vishal Kalra, learned counsel, who appears on behalf of respondent/assessee, says that the request can be acceded to, and the matter be listed on 15.12.2023 when connected matters are listed for hearing.
3. Accordingly, list the above-captioned appeal on 15.12.2023.

**RAJIV SHAKDHER, J**

**GIRISH KATHPALIA, J**

**DECEMBER 13, 2023/R.Y**

[Click here to check corrigendum, if any](#)